

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL No. 302 of 2018 &
IA Nos. 1118, 1119 & 1120 of 2018

Dated : 22nd October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Lohia Developers (India) Pvt. Ltd.

.... Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission & Ors..

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Himanshu Upadhyay

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms.Gargi Srivastava for R-2

ORDER

(IA NO. 1118 OF 2018)

(Appl. for exemption from filing certified copy of impugned order)

Heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

The learned counsel appearing for the Appellant submitted that IA No.1118 of 2018 may be allowed.

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and the reasons stated therein, IA is allowed. With these observations, the instant IA stands disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks i.e. on or before 17.12.2018.

APPEAL No. 302 of 2018

Admit.

Issue notice to the Respondent returnable on **17.12.2018**.

Learned counsel, Mr. C.K. Rai, appearing for first Respondent submitted that he will file submissions at the stage of hearing.

Learned counsel, Mr. Rajiv Srivastava, appearing for the second Respondent prays for another four weeks' time to file the reply to the Appeal.

Submissions made by the learned counsel appearing for the first and second Respondent, as stated above, are placed on record.

The learned counsel appearing for the Respondent No.2 is permitted to file reply in the instant Appeal on or before 20.11.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 12.12.2018, after serving copy to the learned counsel for the opposite sides.

Relist the matter on **17.12.2018** as requested by the learned counsel appearing for both the sides.

(S. D. Dubey)
Technical Member

Pr/kt

(Justice N. K. Patil)
Judicial Member